

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 11954 OF 2016-DB

[Arising out of Order-in-Original/Appeal No RAJ-EXCUS-000-PR-COM-24-16-17 dated 11.08.2016 passed by Principle Commissioner Customs, Excise and Service Tax-RAJKOT]

Shri Deepak Kumar Babulal Nagar

.... Appellant

Partner Of M/s Rupchand And Co Mumbai
10, Shribhavan, Khetwadi Street No. 04,
MUMBAI, MAHARASHTRA, 400004

VERSUS

Commissioner of Central Excise & ST, Rajkot

.... Respondent

Central Excise Bhavan, Race Course Ring Road,
Income Tax Office, Rajkot, Gujarat-360001

APPEARANCE :

Shri Paresh Sheth Advocate for the Appellant

Shri Prabhat K. Rameshwaram, Addl. Commissioner for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING : 14.09.2023

DATE OF DECISION: 15.01.2024

RAMESH NAIR :

Appeal disposed of. For order, see order of date in Excise Appeal No.
11963 of 2016.

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

KL